NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI

NATIONAL COMPANY LAW TRIBU	NAL, HELD ON 18/07/2017 AT 10.30 AM	,
PRESENT: SHRI K. ANANTH	IA PADMANABHA SWAMY, MEMBER	-JUDICIAL
APPLICATION NUMBER	:	
PETITION NUMBER	: TCP/246/ (IB)/2017	
NAME OF THE PETITIONER(S)	: BURDA DRUCK INDIA PVT LTD	
NAME OF THE RESPONDENT(S)	: LOVELY OFFSET PRINTERS PVT LT	D
UNDER SECTION	: 433 (e)(f)	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
1. Arun Karthik Mohan	Counsel for letitioner	AlMahan
HEARTHER SETHADAL V. HARL KUMAR For Eyer & Thoney	cancel for Reportenty.	Allan

ORDER

Counsel representing both parties are present. Counsel for petitioner prayed time for placing documents in support of his case. Counsel for respondent filed a memo stating that he filed CMP No.10799 of 2017 in OSA SR 44352 of 2017 before the Hon'ble High Court of Madras challenging the transfer order dated 11.1.2017 passed by the Hon'ble High Court of Madras in CP No.14/2015, 239/2015, 242/2015, 94/2016 and 364/2016.

It is further mentioned in the memo that the matter came up before the Divisional Bench of the Hon'ble High Court of Madras on 12.07.2017 wherein a notice was ordered to the petitioners.

The counsel for the respondent prays to defer this matter till the finalisation of the aforesaid matter by the Hon'ble High Court of Madras. The counsel for petitioner submitted that he did not have any knowledge or notice in this regard. He prayed time for his submissions.

In view of the above submissions and averments as mentioned in the memo filed by the respondent, time extended for hearing both sides. Put up on 03.08.2017 at 10.30 A.M.

(K. Anantha Padmanabha Swamy) Member (Judicial)

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